



ITEM NO.24

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).963/2022

(Arising out of impugned final judgment and order dated 22-10-2021 in CRLA No.2033/1985 passed by the High Court Of Judicature At Allahabad)

RAM BAHADHUR SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With applns for exemption from filing c/c of the impugned judgt, exemption from filing O.T., permission to file additional documents/facts/annexures)

Date : 06-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Deepak Kumar Singh, Adv.
Mr. Dipesh Dwivedi, Adv.
Mr. P.K.Pawar, Adv.
Mr. Naresh Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On the allegation that the petitioner and other co-accused attacked the complainant and looted his house, the petitioner was tried and convicted under Section 394/397 IPC and sentenced to four years imprisonment. The conviction and sentence was upheld by the High Court against which this Special Leave Petition is filed.

Leave granted.



In the facts and circumstances of this case,
the appellant is directed to be released on bail subject
to the satisfaction of the trial court.

(B.Parvathi)
Court Master

(Anand Prakash)
Assistant Registrar